

National Company Law Tribunal

Allahabad Bench

CP No. (IB) 13/ALD/2017
CA No. 48/2018

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.02.2018

NAME OF THE COMPANY: J.R. Agro Industries Pvt Ltd vs Swadishakti oills Pvt Ltd
SECTION OF THE COMPANIES ACT/ I & B CODE: 60(5) of I & B Code of 2016

Sl. NO.	Name	Designation	Representation	Signature
1.	Monica Nanda	PCS	Resolution Professional	
2.	Anil Kumar	PCS	Reso. Applicant (J.R. Agro Industries Pvt. Ltd)	

CP NO.(IB)13/ALD/2017, CA NO.48/2018

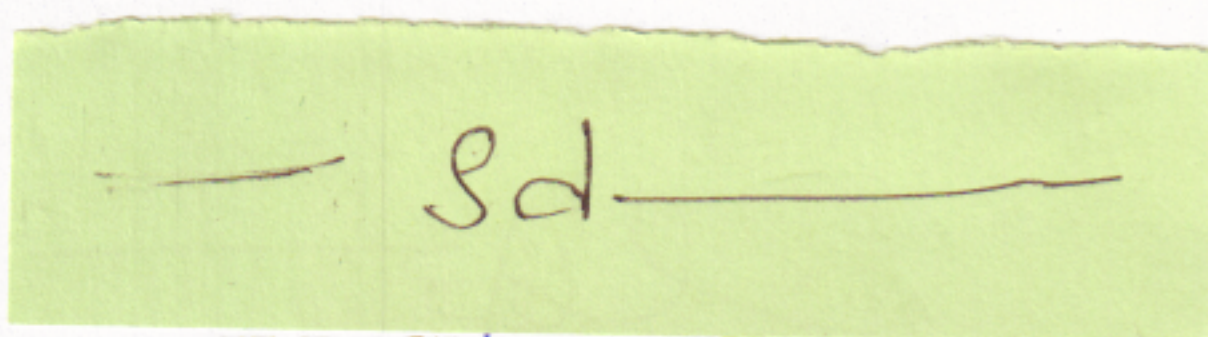
Ms. Monica Nanda, PCS for the Resolution Professional. Sh. Anil Kumar, PCS for the Resolution Applicant.

It is a matter of record that an appeal against the order of this Court dated 30th May, 2017 has been preferred before the Hon'ble NCLAT, wherein the hearing is reported to have been concluded and the order is reserved. In view of this, we feel since our order dated 30.05.2017 is subjudiced before the Hon'ble NCLAT, therefore further course of action to be taken only in the light of Hon'ble NCLAT's order/direction that may be issued to the Adjudicating Authority. Therefore, the petitioner and parties to the present petition are equally expected to apprise of filing of the present petition before this Bench to the Hon'ble NCLAT in the pending appeal and may seek appropriate direction as the Hon'ble Appellate Authority may deem fit. Meanwhile, a notice can be issued to the respondent/resolution applicant for filing its reply/objection, if any.

The matter to be listed on 28th February, 2018.

Dated:23.02.2018

Typed by:
Kavya Prakash Srivastava
(Stenographer)


H.P. Chaturvedi,
Member (Judicial)